

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****IA NO. 696 OF 2017 IN
DFR NO. 2606 OF 2017****Dated: 27th September, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:****Coastal Energen Private Limited****... Appellant(s)****Vs.****Central Electricity Regulatory Commission & Ors.****.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mr. Hemant Singh
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.2

ORDER

List the matter and IAs' on 11.10.2017. In the meantime, Affidavit of Service may be filed. Learned counsel for Respondent no.2 seeks some time to file reply. He may file the same on or before 04.10.2017 after serving copy on the other side. Rejoinder, if any, may be filed by 10.10.12017 after serving copy on the other side.

The Appellant shall, without prejudice to the rights and contentions, submit an undertaking to Power Grid Corporation of India, Respondent

No.2 by 05.10.2017 that the amount of Rs.15 crores will be deposited with the Central Electricity Regulatory Commission by 10.10.2017.

In view of the statement made if such amount is deposited, the impugned letter dated 03.08.2017 shall remain stayed till such time the IA No. 698 of 2017 (*Application seeking Interim Relief*) is disposed of. The said payment will abide by the final order that may be passed in the IA No. 698 of 2017 (*Application seeking Interim Relief*) .

List the matter and IA No.696 of 17 and *IA No.698 of 2017* on **11.10.2017.**

(I. J. Kapoor)
Technical Member

bn/pr

(Justice Ranjana P. Desai)
Chairperson